

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**BEFORE SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER
AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER**

**ITA No.38/JODH/2019
Assessment Year : 2013-14**

Aman Arora, 23, Sikh Colony, Udaipur, (Rajasthan) PAN: AFUPA0996C	Vs	DCIT, Circle-1, Udaipur, Rajasthan
Appellant / Assessee		Respondent / Revenue

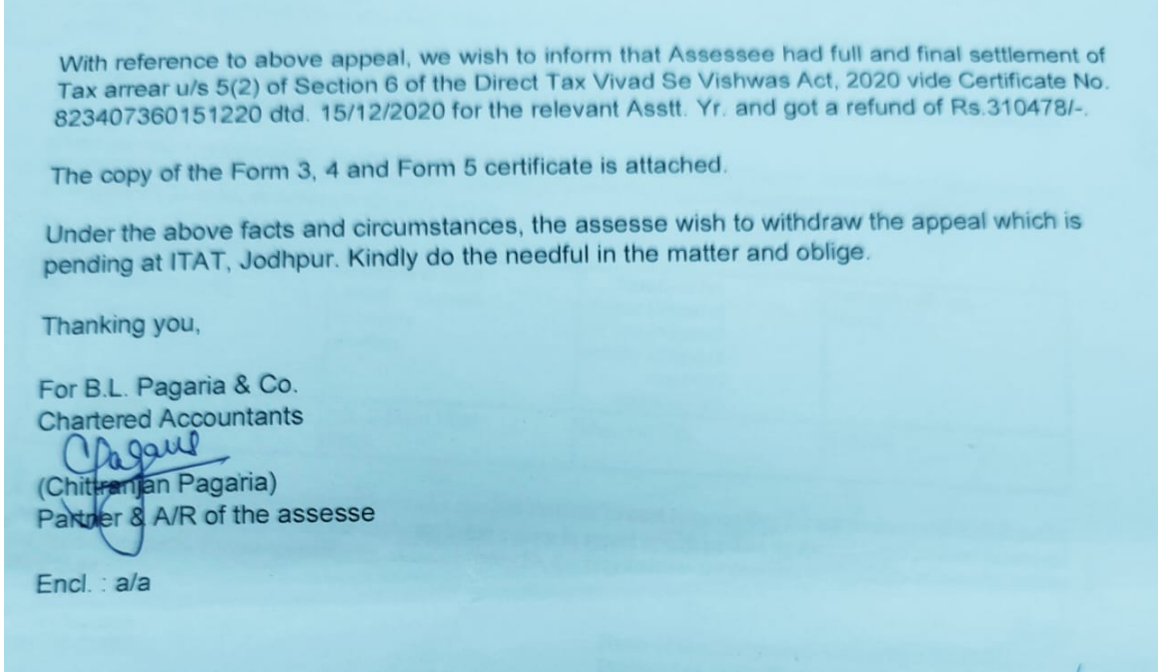
Assessee by	None
Revenue by	Ms. Prerana Choudhary-JCIT-DR
Date of hearing	17.08.2023
Date of pronouncement	17.08.2023

ORDER

PER DR. DIPAK P. RIPOTE, AM:

This is an appeal filed by the assessee against the order of Id. Commissioner of Income Tax (Appeals)-1, Udaipur dated 29.11.2018 emanating from order of Deputy Commissioner of Income Tax, Udaipur under section 143(3) of the Act for A.Y. 2013-14 dated 11.01.2016.

2. Ld. AR of the assessee filed a letter dated 04th August, 2023 that assessee has opted for Direct Tax Vivad Se Vishwas Act, 2020. The Department has issued Form No. 3, 4 and 5 to the assessee. Assessee had enclosed copies of the same. The assessee requested to withdraw the appeal. The copy of the letter is as under:-



3. The Ld. DR has not objected to the withdrawal of the appeal. Accordingly, the assessee is allowed to withdraw the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 17th August, 2023.

Sd/-
(PAVAN KUMAR GADALE)
JUDICIAL MEMBER
Dated: 17/08/2023
Sh.

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Asstt. Registrar

Jodhpur Bench